SHRI SOMNATH CHATTERJEE: To work for smuggling. (*Interruptions*) They also should work hard for their home work.

Sir, may I know from the hon. Minister whether a series of search and seizure was carried out at important centres of coal despatches and receiving stations all over the country, on 23rd October, to detect smugglers' gang and their modus operandi of dispatching coal out of the country and there have been several places in which searches are carried out and that they have revealed that coal worth crores of rupees is being despatched from coal field areas to unknown destination. Is there any basis for this news item? Will the Minister kindly reply and tell us?

MR. SPEAKER: He has already replied to that.

SHRI VIKRAM MAHAJAN: We have no information about the searches or seizure, and nothing has been brought to our notice.

Supply of Fuel to Manipur and Mizoram

*313. SHRI SHIVKUMAR SINGH THAKUR: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the attention of Government has been drawn towards a news item appearing in the Indian Express dated 12th November, 1980 under the caption "Manipur, Mizoram send SOS for fuel"; and

(b) if so, the steps being taken by Government to supply the same to these border States for proper functioning of the administration and day to day life of the public?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) Steps were taken following the agitation in Assam from end-October 1980 to maximise movement of petroleum prodoucts by rail to depots feeding these States. The situation is being monitored on a day-to-day basis for ensuring adequate availability of products for meeting the essential requirements in these States.

श्री शिव कुमार सिंह ठाकुर : 12 नवम्बर के इंडियन एक्सप्रेस में जो समाचार प्रकाशित हुआ था उस संदर्भ में मंत्री महोदय से यह जानना चाहता हूं कि मणिपुर और मिजोरम में फ्युएल की सप्लाई में आप ने कितनी प्रगति की है और क्या आप की गोहाटी और डिग्बोई की रिफाइनरी शुरू हो गई है ? साथ ही मेरा प्रश्न यह भी है कि पाइप लाइन साफ करने का जो कार्यक्रम आप ने हाथ में लिया था उस में कितनी प्रगति हुई है ?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री प्रकाश चन्द्र सेठी) : दिग्बोई रिफाइनरी शुरू हो गई है । गोहाटी रिफाइनरी में सफाई का काम हो रहा है आशा है आठ सात रोज में वह काम पूरा हो जाएगा और उस रिफाइनरी के भी चालू हो जाने की उम्मीद है । पाइप लाइन में जो क्रूड था उस को निकाल लिया गया है और उस में प्रेश क्रूड पम्प इन कर दिया गया है । जो सप्लाई डिसरप्ट हुई थी इन सब कारणों से उस को दूसरी जगह से भेज कर पूरा करने की कोशिश की गई है । अब मणिपुर, मिजोरम और त्रिपुरा की केरोसिकी और डीजल की सप्लाई में पहले की अपेक्षा काफी वृद्धि हुई है ।

श्री शिव कुमार सिंह ठाकुर : मैं मंत्री महोदय से जानना चाहता हूं कि ईरान और ईराक से जो 110 लाख टन खनिज तेल हमारे देश में आता था उस के बदले में आप ने किन देशों से तेल लाने का प्रयत्न किया है और कितना तेल इस साल आने वाला है ?

अध्यक्ष महोदय : यह तो इस सवाल से नहीं उठता ।

श्री शिव कुमार सिंह ठाकुर : मंत्री महोदय जवाब दे रहे हैं ।

अध्यक्ष महोदय : अगर आप की और उन की कोई सांठ गांठ है तो मैं इजाजत दे देता हूं ।

श्री शिव कुमार सिंह ठाकुर : मैं दूसरा प्रश्न पूछता हूं । मेरा प्रश्न यह है कि पांच या छः लाख टन आप आयात करने वाले थे । मिजोरम और मणिपुर के लिए, उसी दिन की खबर में यह आया है, तो यह जो आप ने बताया कि गोहाटी की रिफाइनरी प्रारम्भ हो गई है तो उस से कितना तेल इस साल प्राप्त करेंगे ?

पेट्रोलियम, रसायन और उर्वरक मंत्री (श्री प्रकाश चन्द्र सेठी): अध्यक्ष महोदय, डिग्बोई रिफाइनरी से 5 हजार टन पैट्रोल, 7 हजार टन केरोसिन और 7 हजार टन डीजल प्राप्त होगा ।

महाराष्ट्र के मुख्य मंत्री का न्यायपालिका पर नियंत्रण रखने संबंधी सुझाव

*314. श्री अटल बिहारी वाजपेयी: क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या महाराष्ट्र के मुख्य मंत्री श्री अन्तुले ने राष्ट्रीय विकास परिषद् की पिछली बैठक में यह सुझाव दिया था कि भारत में न्यायपालिका पर कुछ नियंत्रण लगाये जाने चाहिए; और

(ख) सरकार की उस पर क्या प्रतिक्रिया है और इस संबंध में निकट और दूरवर्ती भविष्य के लिए तैयार की गई नीति क्या है ?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) In the speech made by the Chief Minister of Maharashtra at the meeting of the National Development Council held on August 30-31, 1980 (as reported in the booklet published by the Government of Maharashtra), he had not suggested that some curbs should be imposed over the judiciary in India.

(b) Does not arise.

SHRI ATAL BIHARI VAJPAYEE: Is it proper for any Chief Minister who holds responsible position and who has taken oath of allegiance to the Constitution to describe parliamentary democracy as dictatorship of judiciary? Is it not a fact that Mr. Antulay has been making disparaging remarks against parliamentary democracy? (*Interruptions*)

PROF. MADHU DANDAVATE: Yes. (*Interruptions*)

MR. SPEAKER: Please sit down. It is upto the Minister to say. He will say and reply.

SHRI ATAL BIHARI VAJPAYEE: How many Law Ministers are there in this House? (*Interruptions*)

SHRI SOMNATH CHATTERJEE: Or the Legal Ministers?

MR. SPEAKER: I would not like to count. You please do it.

(*Interruptions*)

SHRI ATAL BIHARI VAJPAYEE: I should like to know whether the Law Minister agrees with the contention that it is the judiciary that has not allowed the rapid socio-economic transformation in this country; and that if the country is to achieve rapid socio-economic transformation, then some curbs must be put on the judiciary.